

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 17/Chd/Hry/2017

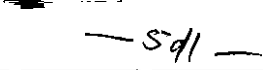
In the matter of the Companies Act, 2013

In the matter of :

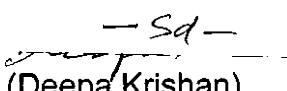
Punjab National Bank.	Versus	...Applicant/Financial Creditor.
M/s. Arcee Ispat Udyog Ltd.		...Respondent/Corporate Debtor.

Present: Mr. R.S. Bhatia, Advocate for Applicant/Financial Creditor.

Though new Form No. 1 mentioning the same Annexures has been filed by the Applicant/Financial Creditor, yet without despatching the same to the Respondent/Corporate Debtor, the learned counsel for the Applicant/Financial Creditor seeks and is permitted to withdraw the instant petition with liberty to file fresh one on the same cause of action. Ordered accordingly.



(Justice R.P. Nagrath)
Member (Judicial)



(Deepa Krishan)
Member (Technical)

May 09, 2017
saini